

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:192
ANSWERED ON:22.02.2013
TREATMENT BY DOCTORS OF INDIAN FOREIGN ORIGIN
Singh Shri Bhupendra

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the provisions made by the Medical Council of India (MCI) in respect of grant of permission to doctors of Indian/foreign origin to carry out operation and treatment of patients in the country;
- (b) the number of such doctors who have come to India for operation/treatment of patients in compliance with the required provisions during each of the last three years and the current year, country-wise;
- (c) whether a number of doctors of Indian/foreign origin have reportedly visited the country for treatment of patients without following necessary procedure/permission;
- (d) if so, the number of such cases reported during the said period; and
- (e) the action taken/proposed by the Government thereon?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) As per section 14(1) of Indian Medical Council (IMC) Act, 1956, the Central Government, in consultation with Medical Council of India (MCI), accords permission to those doctors of foreign origin who are enrolled as medical practitioners in accordance with the law regulating the registration of medical practitioners for the time being in force in that country for the purposes of teaching, research or charitable work for a specified period limited to the institution to which they are attached.

(b) As per information furnished by MCI, the Numbers of doctors who have been given permission under the above provisions during the last three years and the current year are as under:-

Year	No. of Doctors
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2009 to 2010	495
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2010 to 2011	423
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2011 to 2012	611
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01/04/2012 to 20/02/2013	444
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(c) & (d) All Doctors of foreign origin are given permission under Section 14 of IMC Act, 1956 on the basis of application of inviting institution made to MCI and the recommendation of MCI for grant of such permission. Therefore, question of doctors coming to India without following necessary procedures does not arise.

(e) It is for the State Governments to take action against any doctor violating provisions of IMC Act, 1956 and rules & regulations made thereunder.

